

Shri Heda: May I know whether Government would be able to give us any idea as to what portion of these landed but missing goods were banned articles or articles which were imported without proper import licences?

Shri Raj Bahadur: The analysis that I have got of some of the unidentified goods in something like this: 778 packages, 687 coils of wire 274 drums and 741 cases and cartels. I may also give some other figures. From 1st April 1957 to 31st March 1958 out of 41,85,101 tons of dry cargo discharged in this period, only 4,166 packages comprising of cased and drummed cargo and 2,840 packets have been regarded as having been landed but missing.

Shri Hem Barua: The statement says there are 3,000 packages still lying unidentified at the port. May I know how many of these packages contain contraband goods, if any?

Shri Raj Bahadur: I have just now given that analysis, and I do not think I can say from this analysis that there are any kind of contraband goods there. There might be, that would be only a subject of enquiry.

Shri Hem Barua: Has the Government enquired about it.

Mr. Speaker: Shri Tangamani.

Shri Tangamani: What is the value of these 3,000 packets which are still unidentified? May I know whether any of them have since been identified?

Shri Raj Bahadur: Whenever any owner claims that his particular package is missing, we direct him to these unidentified packages also because it may be possible to connect the package with the owner, and sometimes we succeed. Many times it happens that a particular packet or cargo or package has not been landed and yet it becomes declared as missing. That is because of certain errors committed occasionally by the tally clerks. The number

7,006 that has been given should not be taken as firm or pucca number to indicate the actual number of packages or packets landed and missing.

Shri Tangamani: I wanted to know the value.

Shri Raj Bahadur: Value I cannot give. I have already replied to the question.

Shri Assar: Will Government consider having a security force to stop articles from missing?

Shri Raj Bahadur: I have indicated that the Bombay Port Trust have taken steps in this behalf to minimise this missing or loss of packages. Apart from that, there is a regular Port Anti-Pilferage Committee which is functioning, and they make up their minds in regard to the steps that have to be taken for the efficacy or otherwise of the arrangements made in this behalf.

M.B.B.S. Course in States

*1485. **Shri Sanganna:** Will the Minister of Health be pleased to state:

(a) whether the quota of reserve seats for Scheduled Castes and Scheduled Tribes candidates seeking admission to the M.B.B.S. course has been increased from 10 per cent. to 20 per cent. in all the States, as in the case of All India Institute of Medical Sciences, New Delhi; and

(b) if the answer to part (a) be in the negative the reasons thereof?

The Minister of Health (Shri Karmarkar): A statement is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 34.]

Shri Sanganna: From the statement, it is found that the seats reserved for the Scheduled Caste and Schedule Tribe candidates are not filled up by suitable candidates. May I know whether Government contemplate relaxing the admission regulations so that they can be filled up completely?

Shri Karmarkar: The regulation has already been relaxed to some extent, as per the advice of the Ministry of Education. They say, for instance, that where admissions are restricted to candidates obtaining a certain minimum percentage of marks and not merely passing a certain examination, there may be a five per cent. reduction for these people, provided that the lower percentage prescribed does not fall below the minimum required to pass the qualifying examination. Then, they say also that the maximum age limit for admission of students of these communities may be raised by three years. These are the relaxations that have been followed.

Shri Sanganna: May I know the number of doctors from among Scheduled Castes and Scheduled Tribes in each State in the country?

Shri Karmarkar: I have no idea.

Shri Subbiah Ambalam: May I know the minimum marks prescribed for admission?

Shri Karmarkar: Subject to correction, I think the minimum mark in some of the universities is 50 per cent., and 5 per cent. relaxation is shown by those States where they follow this.

Shri M. R. Krishna: May I know whether the seats that have been reserved for these communities have been fully taken advantage of?

Shri Karmarkar: No, some of the States report that they are not fully taken advantage of.

Shri M. R. Krishna: May I know whether Government have any scheme to help these people so that they can take advantage of at least the reserved quota of seats?

Shri Karmarkar: No, as I said, these are the relaxations allowed, and there is no other scheme for compelling people to go into the medical colleges.

Shri Ayyakkannu: May I know whether the Minister will consider the

question of giving more and more relaxations so far as the Scheduled Caste candidates are concerned?

Shri Karmarkar: That is for another Ministry which is concerned, and I shall be happy to follow the lead that may be given to us.

Shri Supakar: May I know whether there is any special concession given to the students from these communities apart from that in regard to marks?

Shri Karmarkar: As I said, there is a five per cent. reduction in the case of marks. That is what has been advised.

Shri Kodiyar: May I know whether the quota of 20 per cent. of seats reserved in the Delhi Medical Colleges for the Scheduled Castes and Scheduled Tribes has already been filled up?

Shri Karmarkar: I should think so, but I should like to have notice as to whether all the 20 per cent. has been filled up. So far as I can remember, they have been filled up.

Block Advisory Committees

*1487. **Sardar Iqbal Singh:** Will the Minister of Community Development be pleased to state:

(a) whether the Block Advisory Committees will be strengthened; and

(b) if so, in what manner?

The Minister of Community Development (Shri S. K. Dey): (a) and (b). Yes, Sir, in the following manner:—

(i) In order to emphasise the positive role of the committees in regard to planning and development, it has been decided to redesignate them as Block Development Committees. Sub-committees will also be formed to help in individual fields.

(ii) The committees will be more representative of local institutions such as the village Panchayats.